SUMMONS

[under Section 70 of the Central Goods and Services Tax Act, 2017]

То	
(Name and address)	
WHEREAS, I, am	
AND WHEREAS, I consider your attendance	ce necessary to
(a) give evidence and / or	
(b) produce documents or things of the under your control:123	ne following description in your possession or
Goods and Services Tax Act, 2017, I do	s vested in me under Section 70 of the Central hereby summon you to appear before me in at the office of(office address).
section 193 and section 228 of the Inc	be a judicial proceeding within the meaning of lian Penal Code, 1860 (45 of 1860) and nonce punishable under Section 174 & 175 of the
Given under my hand and seal of office at(place of issue).	to-day theday of(month), 20(year)
	Name
	Signature
	Designation
Seal of Office.	

ARREST MEMO

[Under Section 69 of the Central Goods and Services Tax, 2017]

Whereas, the Principal Commissioner/Commissioner(Office Address) has reasons to believe that you,
I, (name), (designation), Office of the Principal Commissioner/Commissioner, CGST (office Address), being duly authorized, hereby arrest you today at(time) on(Place of arrest) under Section 69 of the said Act.
Accordingly, Shri
Signature
Name
Designation
4. I have been explained the grounds of my arrest. The fact of my arrest has been witnessed by Shri(name and designation of witness), son/ daughter of(name of father / mother), resident of
Received copy of arrest Memo.
Signature of the Arrestee
Counter Signature of Witness

JAMA TALASHI

(na `JamaTalashi' wa	of Shri(name and designation),son/ daughter of me of father / mother), resident of (address), his s conducted in the presence of two witnesses and the following items ered from his possession:
i	
ii	
iii	-
iv	-
Aforesaid items h	have been sealed in the presence of witness (s).
Signature	
Name and design	nation of Officer
Witness No (1):	Signature
	Name
	Address
Witness No (2):	Signature
	Name
,	Address
Signature of the	Arrestee

AUTHORISATION FOR SEARCH

[Section 12 F of Central Excise Act, 1944 read with Section 174 (2) of Central Goods and Services Tax Act, 2017]

То
(name, designation, office)
Whereas, I have reason to believe that goods liable to confiscation ordocuments or things relevant to the proceedings under the Central Excise Act, 1944 read with Section 174 (2) of Central Goods and Services Tax Act, 2017are secreted in the following place-
Now, therefore, in exercise of the powers conferred upon me under Section 12 F of Central Excise Act, 1944 read with Section 174 (2) of Central Goods and Services Tax Act, 2017, I authorize and require you to conduct search of the above mentioned place with such assistance as may be necessary and the said goods or documents and/or any other things relevant to the proceedings, under the said Act, found in the said place be seized forthwith for further action under the Central Excise Act, 1944 and rules made thereunder.
Given under my hand & seal thisday ofmonth20
Signature, Name and designation of issuing authority

Seal of issuing Authority

SUMMONS

[under Section 14 of the Central Excise Act, 1944read with Section 174 (2) of Central Goods and Services Tax Act, 2017]

То
(Name and address)
WHEREAS, I, am making inquiry in connection withunder the Central Excise Act, 1944 read with Section 174 (2) of Central Goods and Services Tax Act, 2017.
AND WHEREAS, I consider your attendance necessary to
(a) give evidence and / or
(b) produce documents or things of the following description in your possession or under your control:1
NOW, THEREFORE, in exercise of powers vested in me under the Section14 of the Central Excise Act, 1944read with Section 174 (2) of Central Goods and Services Tax Act, 2017, I do hereby summon you to appear before me in person on (date) at
Inquiry as aforesaid is deemed to be a judicial proceeding within the meaning of section 193 and section 228 of the Indian Penal Code, 1860 (45 of 1860) and non-compliance of this summon is an offence punishable under Section 174 & 175 of the Indian Penal Code, 1860.
Given under my hand and seal of office to-day theday of(month), 20(year) at(place of issue).
Name Signature Designation

ARREST MEMO

[Under Section 13 of Central Excise Act, 1944 read with Section 174 (2) of Central Goods and Services Tax Act, 2017]

Whereas, I have reason to believe thatyou,
2. Therefore, with the due approval of the Principal Commissioner/ Commissioner (Office Address)
3. Accordingly, Shri
Name
Designation
4. I have been explained the grounds of my arrest. The fact of my arrest has been witnessed by Shri(name and designation of witness),son/ daughter of
(name of father / mother), resident of (address of witness).
witness).

JAMA	TAL	.AS	ΗI
JAMINA	1776	-/13	1 1 4.

On the arrest of Sh	ri(name and designation),son/ daughter of
(name of	f father / mother), resident of (address), his
'JamaTalashi' was cond	ducted in the presence of two witnesses and the following items
have been recovered fr	om his possession:
;	·
j	
ii	
iii	
iv	
Aforesaid items have be	een sealed in the presence of witness (s).
Signature	
Name and designation	of Officer
Witness No (1): Signat	ure
Name	
Addres	S
Witness No (2): Signati	ıre
Name	
Addres	S
Signature of the Arreste	e

PROVISIONAL RELEASE ORDER (in the form of letter)

То	
Central Excise Act, 1944 read	of seized goods, documents and things underwith Section 174 (2) of the Central Goods and see of M/s
	seeking provisional release of seized goods, under Central Excise Act, 1944 read with nd Services Tax Act, 2017.
	provisional release of seized goods, documents) subject to compliance of following conditions /
i. Details of goods / documen (Description, quantity, estimated value)	ts / things allowed provisional release:
ii. Conditions for provisional release	se:
;	lue/ estimated value of the seized goodsi.e. Rs
ii. Furnishing Bank Guarantee or Se iii(any other conditions,	ecurity Deposit of Rs/-;. as prescribed by adjudicating authority)
pay the duty, fine and/or penalty as r subject to appellate provisions under t way of Bank Guarantee, the Bank Guara bank to keep it renewed and valid till a	e should contain an undertaking that the you will may be adjudged by the Adjudicating Authority, the Act. Further, where security is furnished by antee should contain a clause binding the issuing adjudication of the case, or in the event of non- the guaranteed amount shall be credited to the own.
Seal of Office.	Name Signature Designation

AUTHORISATION FOR SEARCH

[Section 82 of the Finance Act, 1994 read with Section 174 (2) of the Central Goods and Services Tax Act, 2017]

То	
(name, designation, office)	
or things relevant to the proceedings und	nat goods liable to confiscation or documents er the Finance Act, 1994 read with Section Tax Act, 2017 are secreted in the following
the Finance Act, 1994 read with Section 17 Act, 2017, I authorize and require you to consist with such assistance as may be necessary and other things relevant to the proceedings, u seized forthwith for further action under thereunder. Given under my hand &	owers conferred upon me under Section 82 of 74 (2) of the Central Goods and Services Tax conduct search of the above mentioned place and the said goods or documents and/or any under the said Act, found in the said place be ser the Finance Act, 1994 and rules made seal thisday
of2020	Signature, Name and designation of issuing authority

Seal of issuing Authority

SUMMONS

[under Section 14 of the Central Excise Act, 1944 read with Section 83 of the Finance Act, 1994 and further read with Section 174 (2) of the Central Goods and Services Tax Act, 2017]

То	
(Name and address) WHEREAS, I, am making inquiry in connection withunde the Finance Act, 1994 read with Section 174 (2) of the Central Goods and Services Ta: Act, 2017.	r X
AND WHEREAS, I consider your attendance necessary to	
(a) give evidence and / or	
 (b) produce documents or things of the following description in your possession of under your control: 1	r
NOW, THEREFORE, in exercise of powers vested in me under Section 14 of the Centre Excise Act, 1944 read with Section 83 of the Finance Act, 1994 and further read with Section 174 (2) of the Central Goods and Services Tax Act, 2017, I do hereby summor you to appear before me in person on (date) at	th on
Inquiry as aforesaid is deemed to be a judicial proceeding within the meaning section 193 and section 228 of the Indian Penal Code, 1860 (45 of 1860) and no compliance of this summon is an offence punishable under Section 174 & 175 of the Indian Penal Code, 1860.	n-
Given under my hand and seal of office today theday of(month), 20(year)(place of issue).	at
Name	
Signature	
Designation	
Seal of Office.	

ARREST MEMO

[Under Section 91 of Finance Act, 1994 read with Section 174 (2) of Central Goods and Services Tax Act, 2017]

Whereas, the Principal Commissioner/Commissioner(Office Address) has reasons to believe thatyou,(Name of the person to be arrested and his designation), age about
2. I,
3. Accordingly, Shri
Signature
Name
Designation
4. I have been explained the grounds of my arrest. The fact of my arrest has been witnessed by Shri(name and designation of witness), son/ daughter of(name of father / mother), resident of (address of witness).
Received copy of arrest Memo.
Signature of the Arrestee
Counter Signature of Witness

J	Α	М	Α	TA	LA	S	Н	Ī

On the arrest	of Shri(name and designation),son/ daughter of					
	ame of father / mother), resident of (address), his					
	as conducted in the presence of two witnesses and the following items					
have been recovered from his possession:						
i						
ii						
iii						
iv						
Aforesaid items I	have been sealed in the presence of witness (s).					
Signature						
Name and designation of Officer						
Witness No (1):	Signature					
	Name					
	Address					
Witness No (2):	Signature					
	Name					
	Address					
Signature of the	Arrestee					